

Newsletter

e-Committee, Supreme Court of India



Top Stories

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- Training on Digitization of Case Records for Officers and Staff Members of the High Court and District Judiciary of Sikkim
- Inauguration of Five e-Sewa Kendras at Darbhanga Judgeship of High Court of Patna
- Recruitment and Appointment of Technical Manpower For 298 E-Sewa Kendras by the Madras High Court
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- Launch of Leave Management System for District Courts Establishment, Nagaland.
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Editorial Board

Editor-in-Chief

Ms. Kaveri

Editorial Team

Vaishali Sharma

Arti Ruwali

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e-Committee Outreach/ Training Programmes Conducted During June 2025



Throughout June 2025, various Judicial Academies across India conducted extensive outreach and training programs under the e-Committee. These initiatives were designed to improve the skills and knowledge of judicial officers, court staff, advocates, and administrative

personnel in key areas like handling digital evidence, computer skills, and eCourts procedures. These nationwide initiatives benefited a total of 27,659 participants, highlighting a strong commitment to modernizing the justice system and improving digital skills.

Judicial Training & Research Institute, Allahabad, Uttar Pradesh:

The Judicial Training and Research Institute, Uttar Pradesh, held a training program to update the skills of court staff. On June 26, 2025, the institute conducted the ECT_9_2025 Refresher programme for Court Staff.

This extensive training session was attended by approximately 2000 staff members of the District Judiciary, underscoring a significant effort to enhance their professional capabilities.

Outreach and Training at the Andhra Pradesh Judicial Academy:

The Andhra Pradesh Judicial Academy conducted two key outreach and training programs to improve the skills of both technical staff and legal professionals.

on crucial technical skills to ensure the smooth operation and maintenance of the court's digital infrastructure.

Technical Staff Training: On June 21, 2025, the academy conducted a program titled "Programme for Technical Staff of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc" (ECT_10_2025). This training session, held at the High Court was attended by 50 Technical Staff and NIC Coordinators. The program focused

eCourts Program for Legal Professionals: A second program, "Advocate/ Advocate Clerk eCourts Programme at District Headquarters" (ECT_4_2025), took place on June 28, 2025. This session was designed to train 694 Advocates and Advocate Clerks on the use of eCourts services, helping them navigate the digital legal system more effectively.

West Bengal Judicial Academy Training Programme:



The West Bengal Judicial Academy organized three distinct training programs to enhance the skills of its Judicial Officers.

Cyber Laws and Digital Evidence Training: A two-day "Cyber laws & Appreciation & Handling of Digital Evidence - Refresher Programme" (ECT_14_2025) was conducted on June 16 and June 20, 2025. This program benefited 42 Judicial Officers on the nuances of cyber laws and the proper handling of digital evidence, a crucial skill in today's digital age.

Computer Skills Enhancement: On June 18 and June 20, 2025, the academy held a "Computer Skill enhancement Programme - Level I & II" (ECT_13_2025). The training session was attended by 42 Judicial Officers from the District Judiciary and aimed to improve their proficiency in computer operations.

eCourts Program: The "eCourts Programme at All-District Headquarters" (ECT_16_2025) was held on June 13, 2025, for 28 Judicial Officers of the District. This program familiarized the Judicial Officers with the eCourts platform, streamlining their judicial processes.

Chhattisgarh State Judicial Academy:



The Chhattisgarh State Judicial Academy organized two important training programs in June 2025 to enhance the skills of legal and administrative professionals.

eCourts Training for Advocates: On June 14, 2025, the academy conducted two sessions of "Advocate/ Advocate Clerk eCourts Programme at Taluk /Village" (ECT_7_2025). These sessions provided essential training

on eCourts procedures for 77 Advocates and Advocate Clerks.

Administrative and Management Training: On June 29, 2025, a "Programme for Court Managers & Administrative Head Staffs of District Judiciary" (ECT_5_2025) was held. 51 Administrative Head Staff and Court Managers participated from every district, focusing on enhancing their management and administrative capabilities.

Delhi Judicial Academy: Refresher Programme for Court Staff



The Delhi Judicial Academy organized a refresher program for court staff on June 11, 2025. The "Refresher programme for Court Staff" (ECT_9_2025) was attended by 100 staff members of the District

Judiciary. The program focused on key topics related to the eCourts project, including Data Management, Process Management, and other relevant areas to enhance efficiency and digital proficiency.

Himachal Pradesh Judicial Academy: Training Programs for Court Staff

The Himachal Pradesh Judicial Academy conducted two distinct training programs to improve the skills of its court staff.

Refresher Programme for Administrative Staff and Process Servers:

On June 9 and 10, 2025, the academy hosted a two-day refresher program titled "Refresher programme for Court Staff & Nstep Training" (ECT_08_2024). This training session was attended by 29 participants Administrative Heads, Nazarat, and Process Servers. The program was designed to improve

their skills in using the CIS and Nstep systems.

Refresher Programme for District Judiciary Staff:

The "Refresher programme for Court Staff" (ECT_09_2024), was held from June 27 to 28, 2025. This session was attended by 25 staff members of the District Judiciary. The program focused on providing a comprehensive refresher on relevant topics to improve their daily work efficiency in eFiling, ICJS and other eCourts related topics for easy access to the services.

Jharkhand Judicial Academy: eCourts Programme for Judicial Officer:

In June 2025, the Jharkhand Judicial Academy organized a training program aimed at improving the digital skills of its judicial officers. On June 20, 2025, the academy conducted ECT_16_2025 at District Headquarters. This session was

attended by 151 Judicial Officers, who gained valuable skills and knowledge on the eCourts platform. The program's goal was to streamline judicial processes and boost overall efficiency.

Assam Judicial Academy- Training Programs for Administrative Staff & Court Staff:

Training for Administrative Staff:



On June 8, 2025, the academy held a "Programme for Court Managers & Administrative Head Staffs of District Judiciary" (ECT_5_2025). This program was attended by 60

Administrative Head staff and Court Managers from every district, focusing on enhancing their management capabilities.

Refresher Programme for Court Personnel:



A "Refresher programme for Court Staff & Nstep Training" (ECT_8_2025) was conducted on June 18, 2025. The session saw the participation of 407 staff, including

Administrative heads, Nazarat, and Process servers, aiming to refresh their knowledge and skills for more efficient court operations.

Arunachal Pradesh, Assam Judicial Academy: Training for Administrative Staff



The Arunachal Pradesh, Assam Judicial Academy held a training program on June 8, 2025, for administrative staff from across the region's districts. The program, titled "Programme for Court Managers & Administrative Head Staff of District Judiciary" (ECT_5_2025), was designed to improve the skill set of

key personnel. A total of 29 Administrative Head staff and Court Managers participated in the session. This initiative aimed to enhance their management capabilities and administrative proficiency, which are crucial for the efficient functioning of the district judiciary.

Madhya Pradesh State Judicial Academy: eCourts Training Programs

On June 21, 2025, the Madhya Pradesh State Judicial Academy conducted training for advocates and their clerks to boost their digital skills.

eCourts Programme at District Headquarters: The "Advocate/ Advocate Clerk eCourts Programme at District Headquarters" (ECT_4_2025) was held for 1,500 participants. This session focused on familiarizing them with the eCourts platform at the district level, a crucial step toward modernizing legal practices.

eCourts Programme at Taluk/Village Level: On the same day, the academy also organized the "Advocate/ Advocate Clerk eCourts Programme at Taluk /Village" (ECT_7_2025). This program provided specialized training on eCourts to 1,500 advocates and advocate clerks, focusing on Taluk and village-level applications. This dual approach ensured comprehensive coverage of digital skills for legal professionals across different administrative tiers & reached out to stakeholders at field level.

Rajasthan State Judicial Academy: ICT & eCourts Induction Programme

The Rajasthan State Judicial Academy held a training programme for newly recruited Civil Judges in June 2025. From June 21 to June 30, 2025, the academy conducted an "ICT & eCourts Induction Programme for the newly recruited

Civil Judges" (ECT_17_2025). The program was attended by 82 newly recruited Civil Judges in the Junior Division, providing them with essential skills in Information and Communication Technology and eCourts procedures.

Extensive Training Programme at Kerala Judicial Academy



The Kerala Judicial Academy conducted a series of comprehensive training programs in June 2025, offering multiple sessions across three different courses to a wide range of legal professionals and staff.

eCourts Programme for Advocates and Clerks: The "Advocate/ Advocate Clerk eCourts Programme at District Headquarters" (ECT_4_2025) was a significant initiative aimed at familiarizing legal professionals with the eCourts system. The program was held on June 10- 12, 2025 and June 16-17, 2025. 1,056 participants including advocates and their clerks benefited

from these sessions, which focused on enhancing their digital proficiency for more efficient legal practice.

Refresher Programme for Court Staff: The academy also organized a "Refresher programme for Court Staff" (ECT_9_2025). This program took place on June 12, 13, 18, 23, and 28, 2025. A total of 1,092 staff members attended, refreshing their knowledge and skills to improve operational efficiency and adapt to modern court procedures.

eCourts Programme for Judicial Officers: ECT_16_2025 "eCourts

Programme at All District Headquarters" was conducted for judicial officers. The program was held on four dates: June 13, 18, 23, and 28, 2025. A total of 219 Judicial

Officers participated, ensuring they are well-versed in the eCourts platform and can effectively manage digital court proceedings.

Telangana State Judicial Academy: Training for Administrative Staff



The Telangana State Judicial Academy organised a training program to boost the skills of its administrative personnel. On June 28, 2025, a "Programme for Court Managers & Administrative Head Staffs of District Judiciary"

(ECT_5_2025) was conducted. The session was attended by 49 administrative staff and court managers. The training aimed to enhance their administrative and management skills, ensuring the judiciary's smooth functioning.

Training Programme at Karnataka Judicial Academy:

The Karnataka Judicial Academy conducted a wide range of training programs on June 9 and June 28, 2025, reaching a large number of legal and administrative professionals. These initiatives were designed to improve digital skills and modernize the justice system.

eCourts Programmes for Advocates and Clerks: A total of 2,470 Advocates and Advocate Clerks participated in the "eCourts Programme at District Headquarters" (ECT_4_2025). Additionally, the "eCourts Programme at Taluk/Village" (ECT_7_2025) trained 6,347 Advocates and Advocate Clerks, focusing on bringing digital proficiency to local legal professionals.

Administrative and Staff Training:

The academy also held a

"Programme for Court Managers & Administrative Head Staffs of District Judiciary" (ECT_5_2025), attended by 3,466 staff members. Furthermore, a "Refresher programme for Court Staff & Nstep Training" (ECT_8_2025) was conducted for 6,181 Administrative Heads, Nazarat, and Process Servers, aiming to update their skills and knowledge.

eCourts Programme for Judicial Officers: The "eCourts Programme at All-District Headquarters" (ECT_16_2025) was organized for 979 Judicial Officers of the District. This program focused on equipping them with the necessary skills to effectively use the eCourts platform. In this programme, topics like CIS, Infrastructure of computers, Softwares & Hardwares, e-filing, ICJS and pre-trial module were covered.

Tripura Judicial Academy: Refresher Programme for High Court Staff



On June 21, 2025, the Tripura Judicial Academy held a specialized refresher program for the staff of the High Court. The "Refresher programme for Registry Staff of High Courts" (ECT_15_2024) was attended by 33 High Court Staff. The training covered essential topics aimed at enhancing their technical skills and preparing for a paperless work environment. Key areas of focus included:

Computer Infrastructure: An overview of both hardware and software.

Tools for Paperless Courts: Training on using office suites, PDF applications, and other relevant apps.

Digitization: Techniques and processes involved in digitizing court records and procedures. These initiatives underscore the academy's dedication to leveraging technology for a more efficient and paperless judiciary.

Uttarakhand Judicial and Legal Academy: Training Programs



The Uttarakhand Judicial and Legal Academy conducted two training programs for judicial and legal staff.

Refresher Programme for Court Staff: On June 22, 2025, the academy organized a "Refresher programme for Court Staff & N step Training" (ECT_8_2024). This program was attended by 91 participants, including Administrative Heads, Nazarat, and Process servers, and

was designed to update their knowledge.

Computer Skill Enhancement for Advocates: On June 29, 2025, a "Computer Skill enhancement Programme- Level I & II" (ECT_12_2024) was held for 50 Advocates and Advocate clerks. This program focused on improving their computer proficiency, which is essential for effective use of digital tools and e-filing systems in modern legal practice.

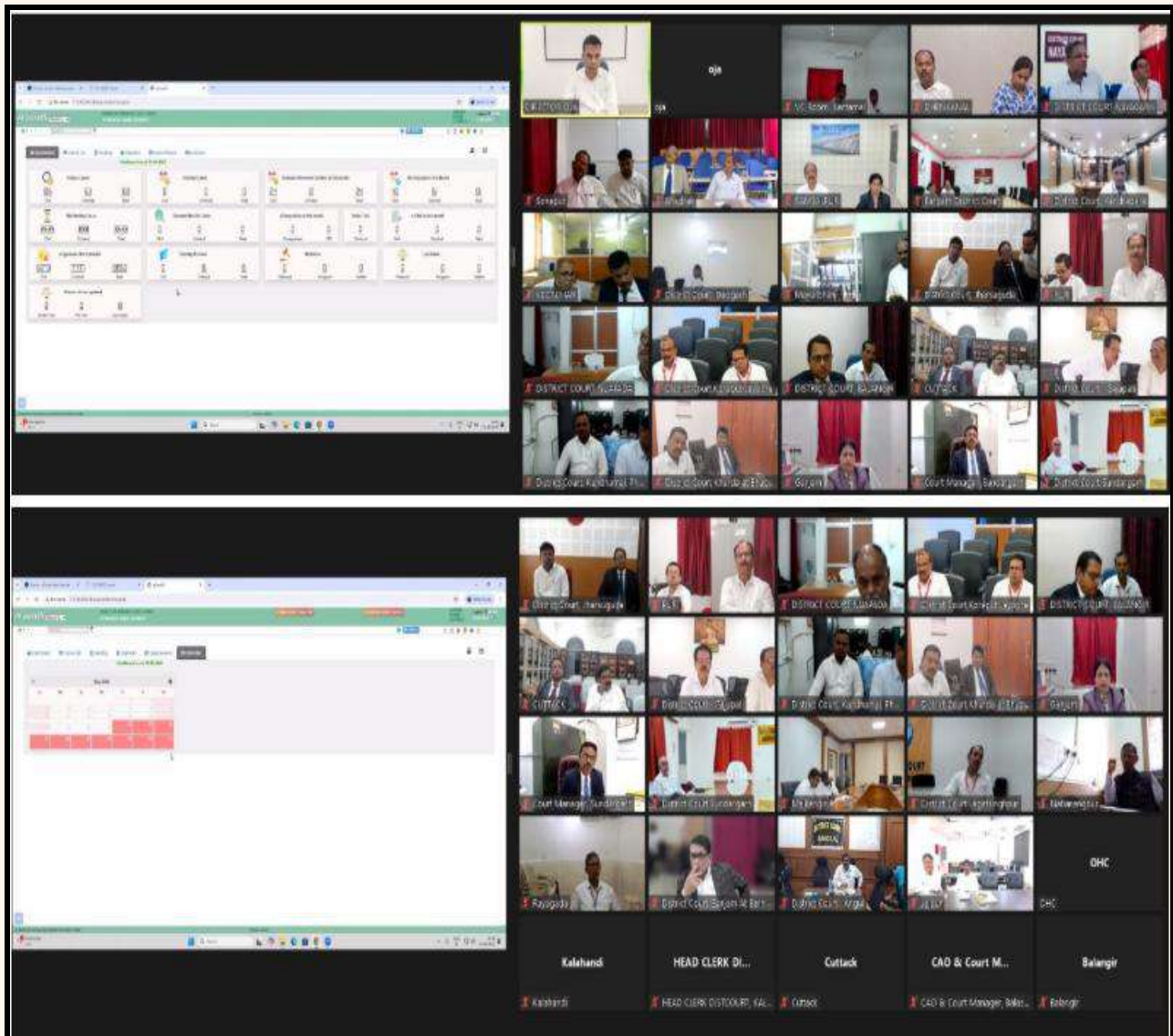
Meghalaya State Judicial Academy Conducts a Training on ECT_4_2025 and ECT_12_2025 for the Advocates of District Headquarters



On 13.06.2025, training sessions of ECT_4_2025 & ECT_12_2025 were conducted by the Meghalaya State Judicial Academy for the Advocates. The sessions were attended by 111 Advocates and Miss Farchie G Momin, Advocate & Mr Shyambor

Marpna, Advocate Master Trainers were the resource persons for the said training session. The session covered the discussion on e-filing, NSTEP, and Digitisation of court records, Documents scanning and computers related topics.

ICT Outreach Virtual Training Programme ECT_5_2025 was Conducted for Court Managers & Administrative Head Staff of District Judiciary of Orissa



An online training programme for one day, i.e. ECT_5-2025, was conducted on 21.06.2025 by the Odisha Judicial Academy. A total of 59 Court Managers and

Administrative Heads from the District Judiciary gained valuable insights into eCourts Phase III initiatives, such as CIS, e-filing, ICJS, and court record digitization.

ICT Outreach Training Programmes ECT_4_2025 for Advocates and Advocate Clerks at Sikkim Judicial Academy



An offline training session on e-filing, Video conferencing, Hardware and software connectivity was held on 21.06.2025 by Mr. Umesh Ranpal,

Learned Advocate, High Court of Sikkim for 29 Advocates and Advocate Clerks at Sikkim Judicial Academy.

ECT_6_2025 on Digitization of Case Records for Officers and Staff Members of the High Court and District Judiciary of Sikkim



Sikkim Judicial Academy organized a training session, ECT_6_2025, on June 27, 2025, focusing on case record digitization, benefiting 60 officers and

staff members from the High Court and District Judiciary of Sikkim, under the guidance of Mr. Yoland Z. Christopher.

High Court Initiatives

Inauguration of Five e-Sewa Kendras at Darbhanga Judgeship of High Court of Patna



Three e-Sewa Kendras at Darbhanga Sadar, One at Sub-divisional Court, Benipur and One at Sub-divisional Court, Biraul were established under the eCourts Project, Phase-III. These eSewa Kendras were inaugurated on 21st day of June, 2025 by Hon'ble Mr. Justice Sandeep Kumar Judge, Patna High Court-cum-Hon'ble The Inspecting Judge Of Darbhanga Judgeship in the august presence of Hon'ble Mr. Justice Chandra Shekhar

Jha Judge, Patna High Court, Patna. The newly established e-Sewa Kendras have enabled the public at large and the litigants to obtain following services:-

- Handling inquiries about case status, next date of hearing and other details.
- Facilitate online Applications for certified copies.
- Facilitate e-Filing of petitions right from the scanning of hard copy petitions, appending eSignatures,

uploading them onto CIS and generation of filing numbers.

- To assist in online purchase of e-Stamp papers/ePayments.
- To help in applying and obtaining Aadhaar based digital signature.
- Publicise and assist in downloading the Mobile App of eCourts for Android and IOS.
- Facilitate in the booking of eMulakat appointments for meeting relatives in jail.
- Handling queries about Judges on leave.
- Guide people on how to avail free legal services from the District Legal

Service Authority, High Court Legal Service Committee and Supreme Court Legal Service Committee.

- Facilitate disposal of traffic challan in virtual Courts as also online compounding of traffic challans and other petty offences.
- Explaining the method of arranging and holding a video conference court hearing.
- Provide soft copies of judicial orders/judgments via email, WhatsApp or any other available mode.



Integration of Madras High Court's Case Information System with Court Cases Monitoring System Portal

The integration of Madras High Court's Case Information System with Court Cases Monitoring System (CCMS) was implemented in the Principal Seat of Madras High Court and Madurai Bench with effect from 24.11.2021 and 03.02.2023 respectively, wherein, USR Number/SR Number and Date of filing of Counter Affidavit, Contempt Petitions, Writ Appeals and Review Petitions are being shared and the Interim Orders/ Judgments are also being shared with effect from 01.09.2023. Subsequently, the Under

Secretary, Law Department, Government of Puducherry has requested to push the case data pertaining to the Puducherry Government to the CCMS portal of the Government of Puducherry (<https://law.py.gov.in/ccms/>). In this regard, Madras High Court has implemented the integration of Madras High Court's Case Information System (CIS) with Court Cases Monitoring System (CCMS) of Government of Puducherry with effect from 16.06.2025.

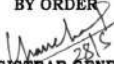
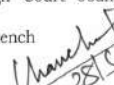
Recruitment and Appointment of Technical Manpower For 298 E-Sewa Kendras by the Madras High Court



Under the Phase III of eCourts Project (Financial Year 2023-24), 298 eSewa Kendras were established in 250 Court Complexes across the State of Tamil Nadu and U.T. of Puducherry. Further, with regard to deputation of staff, the High Court has recruited and deployed 298 (295+3) Contractual Staffs for the established eSewa Kendras.

Subsequently, based on the recommendation of the High Court, the Government of Tamil Nadu and the Government of Puducherry have issued orders sanctioning 298 posts on contractual basis to provide guidance and support to enhance citizen centric services, addressing their queries and concerns.

Functioning Of Judicial Service Centre/ Centralised Filing Counter At All Court Complexes In District Judiciary Of Rajasthan

RAJASTHAN HIGH COURT CIRCULAR	
No. 10 /P.I./2025	Date: 28 .05.2025
It has been observed that Judicial Service Centres (JSC) and Centralised Filing Centres (CFC) in some court complexes are not fully functional despite having completion of site preparation work as well as availability of requisite hardware. It is enjoined upon all concerned to ensure that Judicial Service Centres (JSCs) and Centralized Filing Centres (CFCs) in all the Court Complexes are fully operational and effectively functional in accordance with Standard Operating Procedure (SOP) using available infrastructure and space. The JSCs/CFCs shall act as Reception-cum-Inquiry Counters and One-Stop Centres for the centralized filing of cases, applications, and submission of documents by advocates and litigants in the courts situated in a court complex. The staff deployed at JSCs/CFCs must be adequately trained in handling CIS, eCourts services, and digital filings. Regular training programmes must be organized through Technical Manpower of the District Court. The District Judges shall submit half yearly report to the High Court regarding functioning of JSC/CFC in Court Complexes of their judgship.	
BY ORDER  REGISTRAR GENERAL	
No. RHC/Reg-cfc/2025/578	Date: 28 .05.2025
Copy forwarded to the following for information and necessary action:	
1. The Registrar cum Principal Secretary to Hon'ble The Chief Justice, Rajasthan High Court 2. The Private Secretaries to All the Hon'ble Judges, Rajasthan High Court Jodhpur/ Jaipur Bench 3. All Registrars and OSD, Rajasthan High Court Jodhpur/ Jaipur Bench 4. All the District & Sessions Judges with the request to circulate amongst all the courts of their judgships including Special Courts for compliance 5. The Member Secretary, Rajasthan State Legal Services Authority, Rajasthan High Court Bench Jaipur 6. Director, Rajasthan State Judicial Academy, Jodhpur 7. All Joint Registrars/ Dy. Registrars/ Assistant Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench 8. Sr. Director (IT), Computer Cell, Rajasthan High Court Jodhpur/ Jaipur Bench 9. All A.O.J., Rajasthan High Court, Jodhpur/ Jaipur Bench	
 REGISTRAR GENERAL	

Creation of Computer Server Room/ Judicial Service Centres in every Court Complexes at Districts as well as Taluka/ Tehsil Court Complexes have been provisioned under eCourts Project. As per Chapter 4-Infrastructure Model of Policy and Action Plan Document of Phase II of eCourts Project, there have been two components of Sites that is Court Complex namely Judicial Service Centre (JSC) and Computer Server Room (CSR). Computer Server Room (CSR) renamed as Network Room (NR) in order to adopt the Cloud Computing Architecture for all applications and databases required for the Courts. It has been specified that the Judicial Service Centre (JSC) in the court complex will be utilized as a hub for Reception cum Inquiry

and also as a Central Filing Centre (CFC). In the new Court Complex, the provision of JSC-cum-CFC with sufficient space and civil/ electrical infrastructure will have to be ensured as the primary requirement. A Judicial Service Center (JSC) is a specialized facility or entity that plays an essential role in facilitating the effective operation of the judicial system at local, district, or national levels. JSC has been provisioned as a part of Site Preparation in a Court Complex with Computer Server Room. These centers aim to make the judicial process more accessible, efficient, and transparent for all stakeholders, including the public, legal professionals, and the courts. There are some of the key details and functions of a Judicial Service Center i.e. Court Administration and Case Management, Public Information and Outreach, Court Filing and Document Management, Technology and Infrastructure Support, Courtroom

and Facility Management. In order to make effective the use of eServices in the Judicial System and establishing One Stop Centre, all the Courts of District Judiciary have been directed for proper functioning of Judicial Service Centre/ Centralized Filing Centre (JSC/CFC) at every Court Complex in accordance with Standard Operating Procedure (SOP) for centralized filing of cases, applications & documents by the advocates and litigants and to facilitate the advocates/ litigants regarding e-Services. Some services will be available at JSC/CSR i.e. One Stop Centre for centralized filing of cases, Onsite Help Desks for eServices like e-filing, e-pay, virtual hearing, case status, cause list, uploaded orders/ judgments, Uniform Classification Methodology, it helps to keep the public informed about ongoing cases, providing transparency and accountability in the judicial process.

eServices Training for New System Assistants and Court Staff at the Rajasthan High Court



The Rajasthan High Court and District Courts have recruited 230 System Assistants. Out of these, 26 have been assigned to each of the High Court's benches in Jodhpur and Jaipur. A total of 456 staff from the High Court's Jaipur and Jodhpur benches received training in June 2025.

Newly Recruited System Assistants:

From 20.06.2025 to 23.06.2025, 78 newly recruited System Assistants from both the Jaipur and Jodhpur benches attended training on topics including Website, Cyber Security, CIS, e-Filing, and Paperless Courts.

Court Masters and Stamp Reporters:

On 06.06.2025 and 20.06.2025, a total of 45 Court Masters and Stamp Reporters from the Jaipur and Jodhpur benches received training. The topics covered included e-Filing, CIS, Scrutiny, daily proceedings, DDMS, Paperless Courts, and VC.

Judicial Staff: On 09.06.2025 & 20.06.2025, a total of 359 Judicial Staff members from the Jaipur and Jodhpur benches participated in training sessions with a focus on CIS, Paperless Courts, Networking issues, and Cyber Security.

Launch of Leave Management System For District Courts Establishment, Nagaland



The eCourts Team of Kohima Bench, Gauhati High Court, Nagaland is pleased to share the successful rollout of the Leave Management System (LMS) for District Courts Establishment across Nagaland which was formally inaugurated on 25.06.2025 at the Kohima District Court Complex by Hon'ble Mrs. Justice Yarenjungla Longkumer, Judge, Gauhati High Court. This in-house software was developed by the eCourts Team of Kohima Bench

using open source web technology making it both cost-effective and adaptable to the specific needs of the District Courts Establishment across Nagaland. The Leave Management System (LMS) is a web-based platform designed to streamline and digitize the leave application process for District Court staff. It empowers employees to submit leave requests online, while enabling sanctioning authorities to review, process and approve applications with efficiency,

transparency and accountability. The LMS ushers in a centralized, paperless workflow, delivering real-time updates and automated notifications that significantly enhances administrative productivity. By maintaining an accessible digital trail of all leave transactions, the system promotes transparency and accountability within the judicial administration. Furthermore, the

LMS reinforces the judiciary's commitment to eco-conscious governance, reducing paper consumption and championing sustainable digital practices across court establishments. This pioneering step marks yet another stride in the ongoing journey toward smarter, more efficient and environmentally responsible Court administration in Nagaland.



Statewise e-initiatives Rollout Status as on 30.06.2025

Number of Cases Facilitated through VC Platform

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	248220	6417938	6666158
2	Andhra Pradesh	412074	1445580	1857654
3	Bombay	77188	252784	329972
4	Calcutta	170960	140134	311094
5	Chhattisgarh	104647	366248	470895
6	Delhi	322025	6740922	7062947
7	Gauhati – Arunachal Pradesh	3256	8469	11725
8	Gauhati – Assam	267426	517369	784795
9	Gauhati – Mizoram	4215	13268	17483
10	Gauhati – Nagaland	1307	1062	2369
11	Gujarat	416367	225477	641844
12	Himachal Pradesh	185323	195743	381066
13	Jammu & Kashmir	263426	570620	834046
14	Jharkhand	223219	723232	946451
15	Karnataka	1269070	181831	1450901
16	Kerala	167689	663570	831259
17	Madhya Pradesh	681965	1098097	1780062
18	Madras	1498195	421416	1919611
19	Manipur	53483	17275	70758
20	Meghalaya	6401	67251	73652
21	Orissa	349430	340506	689936
22	Patna	277994	3067789	3345783
23	Punjab & Haryana	630337	3329715	3960052
24	Rajasthan	247216	246307	493523
25	Sikkim	811	16837	17648
26	Telangana	1511484	198242	1709726
27	Tripura	22517	40239	62756
28	Uttarakhand	89945	50006	139951
	Total	9506190	27357927	36864117

Status of Implementation of Rules of VC as on 30.06.2025

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 30.06.2025

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 30.06.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Court (A)	Whether the e-Sewa Kendra is implemented in District Court	Functioning e-Sewa Kendras in District Court (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	74	76
2	Andhra Pradesh	No	0	No	0	0
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	14	15
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	29	30
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	192	193
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu and Kashmir	Yes	1	Yes	26	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	25	28
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	1	Yes	185	186
18	Madras	Yes	7	Yes	310	317
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	160	161
22	Patna	Yes	1	Yes	37	38
23	Punjab and Haryana	Yes	1	Yes	113	114
24	Rajasthan	Yes	2	Yes	1	3
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	15	16
28	Uttarakhand	Yes	1	Yes	30	31
	Implemented	27	41	27	1773	1814
	Not Implemented	1		1		

Status of Implementation of e-Payments as on 30.06.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	24
	Not Implemented	5	4

Statistics of Virtual Courts as on 30.06.2025

S.No.	Establishment_Name	Challan Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam(Assam Traffic Department)	210659	210656	554	43728	27409201
2	Chandigarh(Virtual Court Chandigarh0	1018799	999274	3273	146855	142622512
3	Chhattisgarh(Traffic Department)	32515	27737	28	1879	2205700
4	Delhi(Notice Department)	23896945	23563484	126375	2524285	1819058706
5	Delhi(Traffic Department)	9280938	8871395	160580	2055386	1994472452
6	Gujarat(Traffic Department)	4788369	4576246	5883	394214	301401336
7	Gujarat(Transport Department)	433224	410984	2157	78240	300151665
8	Haryana(Traffic Department)	3633805	2407003	13842	176623	151563901
9	Himachal Pradesh(Traffic Department)	664560	523333	1605	28224	46077453
10	Jammu and Kashmir(Jammu Traffic Department)	1094309	819656	11858	159744	104272374
11	Jammu and Kashmir(Kashmir Traffic Department)	1289285	1288483	179455	243073	126807465
12	Karnataka(Traffic Department)	103343	103309	259	90807	878363900
13	Kerala(Police Department)	3439223	3343595	4969	252438	158075467
14	Kerala(Transport Department)	1391603	1383986	6321	183596	263904909
15	Madhya Pradesh(Traffic Department)	1607848	1352795	1930	55187	50899711
16	Maharashtra (Maharashtra Traffic Department)	833	6	1	4	4
17	Maharashtra (Maharashtra Transport Department)	56569	55108	20	2408	3081005
18	Maharashtra (Nashik Traffic Department)	17	7	1	4	4
19	Manipur(Manipur Virtual Court (Traffic))	10638	10128	1	295	384000
20	Manipur(Manipur Virtual Court (Transport))	3966	3243	0	99	345001
21	Meghalaya(Meghalaya Traffic Department)	1083	825	0	65	52501
22	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	709229	654487	1160	49024	46068001
23	Rajasthan(Rajasthan Traffic Department)	184586	99976	4866	16997	13535991
24	Tamil Nadu(Traffic Department)	241247	192513	1667	117851	1101815550
25	Tripura(Traffic Department)	128432	128428	257	6991	2371296
26	Uttar Pradesh(Traffic Department)	26673822	17887514	136698	1329141	740236941
27	Uttarakhand(Traffic Department)	104290	98718	501	9448	13203904
28	Uttarakhand(Transport Department)	81406	63929	222	6144	11703901
29	West Bengal(Traffic Department)	324669	303637	3394	13965	7150703
	Total	81406212	69380455	667877	7986715	8307235554

Status of Implementation of ICJS as on 30.06.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	27
	Not Implemented	1

E-Filing Total Count as on 30.06.2025

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			High Court	District Court	Total
1	Allahabad	District Court	0	11486	11486
2	Andhra Pradesh	High Court	16685	6	16691
3	Bombay	Both Court	354732	1928644	2283376
4	Calcutta	High Court	9479	1944	11423
5	Chhattisgarh	Both Court	724	1656	2380
6	Delhi	District Court	0	1290763	1290763
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	24844	30016	54860
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	64058	7639	71697
12	Himachal Pradesh	Both Court	3057	96925	99982
13	Jammu & Kashmir	Both Court	28701	138052	166753
14	Jharkhand	Both Court	45	965	1010
15	Karnataka	Both Court	6486	193667	200153
16	Kerala	District Court	0	1065274	1065274
17	Madhya Pradesh	District Court	0	3949	3949
18	Madras	Both Court	110528	1556050	1666578
19	Manipur	High Court	5336	16865	22201
20	Meghalaya	Both Court	15	1	16
21	Odisha	Both Court	24250	65610	89860
22	Patna	Both Court	647300	13502	660802
23	Punjab & Haryana	Both Court	71348	51073	122421
24	Rajasthan	Both Court	67884	4286	72170
25	Sikkim	Both Court	3712	6001	9713
26	Telangana	Both Court	8497	17430	25927
27	Tripura	Both Court	4130	22770	26900
28	Uttarakhand	Both Court	191	76131	76322
		Total	1452002	6600705	8052707

Status of Digitization of Court Records as on 30.06.2025

S.No.	Name of High Court	Number of pages digitised in the High Court in the current month	Total number of pages digitised in the High Court up to the current month	District Courts(including Taluka Courts) under the jurisdiction of the High Court	
				Number of pages digitised in District Court in the current month	Total number of pages digitised in District Court up to the current month
1	Allahabad	29,57,532	55,00,37,986	6,99,98,747	1,26,30,50,913
2	Andhra Pradesh	17,50,450	2,02,81,917	30,62,018	6,45,96,742
3	Bombay	48,08,004	5,84,86,329	58,758	18,14,777
4	Calcutta	10,41,766	5,27,75,761	0	0
5	Chhattisgarh	2,70,681	13,49,920	6,94,957	24,04,904
6	Delhi	5,82,532	23,15,93,708	4,02,446	9,11,13,986
7	Gauhati – Arunachal Pradesh	47,184	5,06,407	28,022	29,399
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	47,733	9,91,154	95,674	16,31,254
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	91,675	7,43,051	1,21,440	6,02,173
12	Himachal Pradesh	0	71,42,331	0	0
13	Jammu & Kashmir	1,10,278	3,98,69,492	21,46,472	1,24,96,788
14	Jharkhand	17,43,187	1,95,65,535	1,95,655	86,08,416
15	Karnataka	33,08,850	3,63,81,003	7,01,094	3,87,17,734
16	Kerala	19,29,589	6,69,47,293	6,98,440	1,08,70,987
17	Madhya Pradesh	16,49,364	23,12,22,106	1,30,00,000	58,76,95,995
18	Madras	74,39,073	16,67,83,534	53,27,906	10,39,82,590
19	Manipur	51,577	55,93,992	78,527	52,94,272
20	Meghalaya	18,844	9,98,123	9,221	35,63,523
21	Orissa	6,46,588	4,77,94,951	58,36,296	13,75,57,843
22	Patna	1,13,025	2,31,83,083	9,62,483	95,41,218
23	Punjab & Haryana	12,25,655	28,18,05,829	29,36,852	51,27,43,212
24	Rajasthan	31,66,277	11,67,82,238	21,27,017	1,01,79,759
25	Sikkim	2,264	11,67,321	80,785	46,59,148
26	Telangana	12,68,241	11,41,58,358	41,43,556	4,70,29,641
27	Tripura	92,538	73,84,185	0	6,19,005
28	Uttarakhand	7,29,338	1,96,26,919	15,58,660	42,82,851
	Total	3,50,92,245	2,13,29,26,119	11,42,65,026	3,07,89,18,333

e-Committee Outreach/ Training Programmes Conducted as on 30.06.2025

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	26.06.2025	ECT_9_2025	JTRI,UP	Refresher programme for Court Staff	Staff of District Judiciary	2000 (approx)
2	21.06.2025	ECT_10_2025	Andhra Pradesh Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	50
3	28.06.2025	ECT_4_2025	Andhra Pradesh Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	694
4	16.06.2025	ECT_14_2025	West Bengal Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	28
5	20.06.2025	ECT_14_2025	West Bengal Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	14
6	13.06.2025	ECT_16_2025	West Bengal Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	28
7	18.06.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	28
8	20.06.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	14
9	14.06.2025	ECT_7_2025	Chhattisgarh State Judicial	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	12

			Academy, at Baikunthpur			
10	14.06.2025	ECT_7_2025	Chhattisgarh State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	65
11	29.06.2025	ECT_5_2025	Chhattisgarh State Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	51
12	11.06.2025	ECT_9_2025	Delhi Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	100
13	08.06.2025	ECT_5_2025	Assam Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	60
14	18.06.2025	ECT_8_2025	Assam Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	407
15	08.06.2025	ECT_5_2025	Arunachal Pradesh, Assam Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	29
16	09.06.2025 & 10.06.2025	ECT_08_2024	Himachal pradesh judicial academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	29
17	27.06.2025-28. 06.2025	ECT_09_2024	Himachal pradesh judicial academy	Refresher programme for Court Staff	Staff of District Judiciary	25
18	20.06.2025	ECT_16_2025	Jharkhand Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	151
19	09.06.2025 & 28.06.2025	ECT_4_2025	Karnataka Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	2470

20	09.06.2025 & 28.06.2025	ECT_5_2025	Karnataka Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	3466
21	09.06.2025 & 28.06.2025	ECT_7_2025	Karnataka Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	6347
22	09.06.2025 & 28.06.2025	ECT_8_2025	Karnataka Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	6181
23	09.06.2025 & 28.06.2025	ECT_16_2025	Karnataka Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	979
24	10.06.2025	ECT_4_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	116
25	11.06.2025	ECT_4_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	120
26	12.06.2025	ECT_4_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	210
27	12.06.2025	ECT_9_2025	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	21
28	13.06.2025	ECT_9_2025	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	249
29	13.06.2025	ECT_16_2025	Kerala Judicial Academy	eCourt Programme at All District Headquarters	Judicial Officers of all District of Rajasthan	60
30	16.06.2025	ECT_4_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	371
31	17.06.2025	ECT_4_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	239

32	18.06.2025	ECT_9_2025	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	282
33	18.06.2025	ECT_16_2025	Kerala Judicial Academy	eCourt Programme at All District Headquarters	Judicial Officers of all District of Rajasthan	44
34	23.06.2025	ECT_9_2025	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	232
35	23.06.2025	ECT_16_2025	Kerala Judicial Academy	eCourt Programme at All District Headquarters	Judicial Officers of all District of Rajasthan	46
36	28.06.2025	ECT_9_2025	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	308
37	28.06.2025	ECT_16_2025	Kerala Judicial Academy	eCourt Programme at All District Headquarters	Judicial Officers of all District of Rajasthan	69
38	21.06.2025	ECT_4_2025	Madhya Pradesh State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	1500
39	21.06.2025	ECT_7_2025	Madhya Pradesh State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	
40	13.06.2025	ECT_4_2025	Meghalaya state judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	111
41	13.06.2025	ECT_12_2025	Meghalaya state judicial academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	
42	21.06.2025	ECT_5_2025	Orissa Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	59

43	21.06.2025 - 30.06.2025	ECT_17_2025	Rajasthan State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	82
44	21.06.2025	ECT_4_2025	Sikkim Judicial Academy	Advocate/Advocate Clerk eCourts Programme at District Headquarters	Advocate/Advocate Clerk	29
45	27.06.2025	ECT_6_2025	Sikkim Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs/	60
46	28.06.2025	ECT_5_2025	Telangana State Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	49
47	21.06.2025	ECT_15_2024	Tripura- Agartala State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	33
48	22.06.2025	ECT_8_2024	Uttarakhand Judicial and Legal Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	91
49	29.06.2025	ECT_12_2024	Uttarakhand Judicial and Legal Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	50
TOTAL						27659

